



## The Chhattisgarh Money Lending (Amendment) Act, 2005

Act 7 of 2006

**Keyword(s):**

**Business of Money-Lending, Money-Lender**

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**CHHATTISGARH ACT**  
(No. 7 of 2006)

**THE CHHATTISGARH MONEY LENDING (AMENDMENT) ACT, 2005**

An Act to amend the Chhattisgarh Money Lenders Act, 1934 (No. 13 of 1934).

Be it enacted by the Chhattisgarh Legislature in the fifty sixth year of the republic of India as follows :—

- |    |     |  |                                       |
|----|-----|--|---------------------------------------|
| 1. | (1) | This Act may be called the Chhattisgarh Money Lenders (Amendment) Act, 2005.   | Short title, extent and Commencement. |
|    | (2) | It shall come into force from the date of its publication in the Official Gazette.   |                                       |
| 2. | (1) | In sub-section (1) of Section 11-C of the Principal Act,—<br>For the figure and word "50 Rupees" the figure and word "1000 Rupees" shall be substituted. | Amendment of Section 11-C.            |
|    | (2) | In sub-section (2) of Section 11-C of the Principal Act,—<br>For the words "one year or two" the word "five" shall be substituted.                       |                                       |